

[9 March, 2000]

RAJYA SABHA

Second National Commission on Labour was taken by the Cabinet on 24.12.1998 when the composition and terms of reference of the Commission were finalised. However, as per the conclusions of the 35th Session of the Standing Labour Committee held on 6.2.1999, the Employers' and Employees' Organisations were requested to make available their views. Since, the terms of reference as well as composition of the Commission have already been finalised, the views received would be forwarded to the National Commission on Labour for consideration while formulating their views on various issues. The resolution formally setting up the Second National Commission on Labour has been issued on 15.10.1999.

Contract Labour at Jawaharlal Nehru Port Trust

1588. SHRI JIBON ROY: Will the Minister of LABOUR be pleased to state:

(a) whether Government have prohibited certain categories of Contract labour in Jawaharlal Nehru Port Trust in Nhava-Sheva;

(b) if so, the details of the categories;

(c) whether the Jawaharlal Nehru Port Trust have implemented Government's order;

(d) if so, when it was implemented; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Yes, Sir. The Central Government has, *vide* notification No.S.O. 1000 (E), dated 1.10.1999, prohibited employment of contract labour in tugs, pilot launches and mooring launches of the Jawaharlal Nehru Port Trust, Mumbai.

(c) to (e) The information is being collected and will be laid on the Table of the House.

Committee on Demands for PSU Workers

1589. SHRI DIPANKAR MUKHERJEE:

SHRI NILOTPAL BASU:

Will the Minister of LABOUR be pleased to state:

(a) whether the Cabinet has appointed a Committee of Group of Ministers to go into some demands of workers in the Public Sector Undertakings;

(b) if so, the composition of the Committee and the issues referred to the same;

(c) whether the Committee is given some time limit to submit its report; and

(d) when the Committee's report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) Yes, Sir.

(b) The Group of Ministers consists of Deputy Chairman Planning Commission, Minister of Labour, Minister of Heavy Industries and Public Enterprises, Minister of Power, Minister of Parliamentary Affairs, Minister of Commerce and Industry, Minister of Textiles, Minister of Surface Transport and Minister of Finance. The Committee is to consider and make recommendations on following issues:

(i) Problems relating to payment of wages, salaries and statutory dues of employees in Central Public Sector Undertakings (CPSUs), particularly the sick CPSUs.

(ii) VRS. Policy.

(iii) Periodicity of pay/wage revision in CPSUs; and

(iv) Safeguarding of workers interests in sick PSUs.

(c) No, Sir.

(d) The Committee's report will be submitted after considering the views of all Ministries/Departments on the demands of the unions and arriving at a consensus on how best these demands could be met.

Improvements in Employees Pension Scheme

1590. SHRI JIBON ROY: Will the Minister of LABOUR be pleased to state:

(a) whether the Central Board of Trustees of Employees Provident Fund had made recommendations for improvement in the Employees Pension Scheme, 1995;